

(b) Yes, Sir.

(c) 1975-76, 1976-77 and 1977-78.

(d) No, Sir. The Company has indicated figures of profits for 1977-78 and as such question of taking action for omitting the same does not arise.

Complaints against Pure Drinks Limited regarding misappropriation of funds

988. SHRI CHANDRA BHAL MANI TIWARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3010 of 13th March, 1979 and state:

(a) what are the findings of the examination of the complaints received from two employees of Pure Drinks (New Delhi) Limited about large scale misappropriation of company funds; and

(b) what action is proposed to be taken?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). On the basis of a preliminary examination of the matter, orders were issued on 27th June, 1979 for inspection of books of accounts of (i) Pure Drinks Company Pvt. Ltd., (ii) M/s. Mohan Auto-man & Herbert Co. Ltd. under Section 209-A of the Companies Act, 1956. The inspection report has not yet been received from the Inspecting Officer. Appropriate action as warranted under the provisions of the Companies Act, 1956 will be taken on the basis of the Inspection Report when it is received.

Non-availability of stamps on Pandit Jawaharlal Nehru

SNQ 1. SHRI D. P. JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it has come to the notice of the Government that the definitive postal stamp on Pandit

Jawaharlal Nehru is not being sold in the Post Offices; and

(b) if so, what action Government propose to take to make the stamp available?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) It is possible, Sir, that the stamps of Pandit Jawahar Lal Nehru are not currently available for sale in the different post offices because the printing of these stamps was stopped in April, 1979.

(b) The Government has information that these stamps are in demand. Steps are, therefore, being taken to make these stamps available to the public.

12.00 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF NORTH EASTERN ELECTRIC POWER CORPORATION LTD., SHILLONG, NATIONAL HYDRO-ELECTRIC POWER CORPORATION LTD., NEW DELHI, WATER AND POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD., NEW DELHI ANN NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1978-79, CENTRAL ELECTRICITY AUTHORITY REGULATIONS 1979 AND COAL MINES LABOUR WELFARE FUND (AMDT.) RULES, 1980.

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

(a) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1978-79.

(ii) Annual Report of the North Eastern Electric Power